

EXTRAORDINARY

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LAW DEPARTMENT

NOTIFICATION

The 11th July 2006

S. R. O. No. 431/2006–In exercise of the powers conferred by rule 3 of the Orissa Hindu Marriages Registration Rules, 1960, the State Government do hereby appoint Deputy Commissioners of all the Municipal Corporations to be the Registrars for the concerned Corporation areas for the purpose of the said rules and further direct that in the absence of the Deputy Commissioners, the Establishment Officers of the concerned Municipal Corporation shall function as the Registrars.

> [No. 8992—MJ (Pt.)-7/2006-L.] By order of the Governor D. K. SAHU Principal Secretary to Government

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